

(e) if so, the details of the complaint and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Central Government employees arrested in connection with the strike of September, 1968 are standing trial in the courts at New Delhi and Tis Hazari.

(b) About 1,000 policemen are standing trial in special courts as per directions of the Supreme Court of India. These special courts have been set up in the old building of Police Station, Civil Lines, where accommodation for these new courts was available and all the facilities in the Tis Hazari Courts are also made available in these courts.

(c) A complaint made by an advocate was received by the Delhi Administration through the Delhi Bar Association.

(d) No, Sir.

(e) The complaint was that a Police officer behaved in an unbecoming manner and used insulting and objectionable language against an advocate. On enquiry, the allegations were found to be incorrect.

Exemption of death sentences during Gandhi Centenary

6137. SHRI KIKAR SINGH:

SHRI D.R. PARMAR:

SHRI DEVEN SEN:

SHRI P.N. SOLANKI:

SHRI ONKAR LAL BERWA:

SHRI CHANDRIKA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have issued instructions whereby the persons sentenced to death are not to be executed and their death sentences have been commuted to imprisonment for life and remissions have been granted to other convicts throughout the country so as to celebrate the Gandhi Centenary; and

(b) considering the above concessions granted to murderers and convicts sentenced for heinous crimes, the reason why Government are not withdrawing the cases against the Delhi Policemen who were arrested for ventilating their grievances which to some extent were subsequently accepted and removed by Government after the police agitation in April, 1967?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) In connection with the 'Gandhi Centenary year', it has been decided that in respect of death sentences awarded by Courts, the President would exercise his prerogative of mercy in the case of all prisoners against whom the death sentences have been awarded on or before the 12th November, 1968 and commute the death sentence in each case to one of imprisonment for life. Some remissions in sentences have also been granted, which will have effect on 2nd October, 1969.

(b) In view of reply to part (a) above, the question of withdrawing cases pending in a Court of law does not arise.

Manufacture of Bombs and Explosives in Rural Areas of West Bengal

6138. SHRI BENI SHANKER SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Bombs and other explosives are being manufactured by extremists in West Bengal on a large scale in Rural areas; and

(b) if so, the steps Government have taken to find out and punish the miscreants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Government of West Bengal have reported that they have no such information.

(b) Does not arise.

Dynamite found Stuffed near Bhilai

6139. SHRI BENI SHANKAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state;